GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS

RAJYA SABHA
UNSTARRED QUESTION NO. 68

TO BE ANSWERED ON THE 07TH DECEMBER, 2022/ AGRAHAYANA 16, 1944 (SAKA)

INCIDENTS OF CYBER FRAUD

68#.   SHRI SATISH CHANDRA DUBEY:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) the steps being taken by Government to stop the incidents of cyber fraud;

(b) the number of incidents of cyber fraud in the country during the last three years, State-wise; and

(c) the number of persons arrested in such incidents so far, State-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI AJAY KUMAR MISHRA)

(a) to (c): 'Police' and 'Public Order' are State subjects as per the Seventh Schedule of the Constitution of India. The States/UTs are primarily responsible for the prevention, detection, investigation and prosecution of crimes including cyber crime through their Law Enforcement Agencies (LEAs). The law enforcement agencies take legal action as per the provisions of law against persons involved in cyber fraud. The Central Government supplements the initiatives of the States/UTs through advisories and financial assistance under various schemes for their

capacity building. To strengthen the mechanism to deal with cyber crimes including cyber fraud in a comprehensive and coordinated manner, the Central Government has taken steps for spreading awareness about cyber crimes, issuance of alerts/ advisories, capacity building/ training of law enforcement personnel/ prosecutors/ judicial officers, improving cyber forensic facilities, etc. The Government has established the 'Indian Cyber Crime Coordination Centre' (I4C) to provide a framework and eco-system for LEAs to deal with cyber crimes in a comprehensive and coordinated manner.

The Government has launched the 'National Cyber Crime Reporting Portal' (www.cybercrime.gov.in) to enable the public to report all types of cyber crimes, with special focus on cyber crimes against women and children. Cyber crime incidents reported on this portal are routed automatically to the respective State/UT law enforcement agency for further handling as per the provisions of law. The 'Citizen Financial Cyber Fraud Reporting and Management System' has been launched for immediate reporting of financial frauds and to stop siphoning off fund by the fraudsters. A toll-free Helpline number '1930' has been operationalized to get assistance in lodging online cyber complaints.

The National Crime Records Bureau (NCRB) compiles and publishes the statistical data on crimes in its publication "Crime in India". The latest published report is for the year 2021. As per the data published by the NCRB, State/UT-wise details of the cases registered under Fraud (Sec. 420 r/w 465,468-471 IPC) for cyber crime (involving communication devices as medium/target) during the period from 2019 to 2021 are at the Annexure.

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State/UT-wise Cases Registered(CR), Cases Chargesheeted(CCS), Cases Convicted(CON), Persons Arrested(PAR), Persons Chargesheeted(PCS) and Persons Convicted(PCV) under Fraud for Cyber Crimes during 2019 to 2021

SL	State/UT	2019						2020						2021					
		CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV	CR	CCS	CON	PAR	PCS	PCV
1	Andhra Pradesh	703	36	0	68	54	0	764	57	2	76	85	2	952	82	3	64	100	3
2	Arunachal Pradesh	0	0	0	0	0	0	3	0	0	5	0	0	2	0	0	0	0	0
3	Assam	83	32	0	58	58	0	58	17	0	18	17	0	82	18	0	194	44	0
4	Bihar	1008	276	4	993	503	17	1294	569	0	634	638	0	1373	402	2	944	484	2
5	Chhattisgarh	35	14	0	25	25	0	71	15	0	35	31	0	67	17	0	32	32	0
6	Goa	0	0	0	0	0	0	1	0	0	0	0	0	1	0	0	0	0	0
7	Gujarat	107	53	0	242	242	0	205	25	0	57	57	0	208	68	0	194	196	0
8	Haryana	107	6	0	8	8	0	36	7	0	18	18	0	52	26	0	102	102	0
9	Himachal Pradesh	0	0	0	0	0	0	1	1	0	3	3	0	6	1	0	4	2	0
10	Jharkhand	18	2	2	2	2	2	83	1	1	2	1	1	79	4	0	6	6	0
11	Karnataka	7	1	0	1	1	0	0	0	0	0	0	0	6	3	0	3	3	0
12	Kerala	14	7	0	12	12	0	6	1	0	5	1	0	16	5	0	7	5	0
13	Madhya Pradesh	25	6	1	14	18	1	69	16	0	47	47	0	89	40	0	103	106	0
14	Maharashtra	1681	144	0	289	315	0	2032	102	0	326	177	0	1678	214	9	453	327	45
15	Manipur	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
16	Meghalaya	0	0	0	0	0	0	10	0	0	0	0	0	0	0	0	0	0	0
17	Mizoram	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
18	Nagaland	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
19	Odisha	956	58	0	70	82	0	1079	60	0	74	78	0	1205	74	0	64	93	0
20	Punjab	35	4	0	29	5	0	16	1	0	14	1	0	29	5	0	15	11	0
21	Rajasthan	324	14	1	17	17	1	332	21	0	29	25	0	371	55	0	108	94	0
22	Sikkim	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
23	Tamil Nadu	11	0	0	19	0	0	5	0	0	2	0	0	107	0	0	35	0	0
24	Telangana	282	91	2	172	132	3	3316	469	202	582	572	202	7003	579	3	743	994	5
25	Tripura	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
26	Uttar Pradesh	813	367	8	503	491	16	837	304	16	375	375	41	614	216	13	322	285	18
27	Uttarakhand	3	0	0	1	0	0	1	1	0	1	1	0	0	0	0	0	0	0
28	West Bengal	0	0	0	0	0	0	145	19	0	8	136	0	40	2	0	3	2	0
	TOTAL STATE(S)	**6212**	**1111**	**18**	**2523**	**1965**	**40**	**10364**	**1686**	**221**	**2311**	**2263**	**246**	**13980**	**1811**	**30**	**3396**	**2886**	**73**
29	A&N Islands	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
30	Chandigarh	0	1	0	0	1	0	0	0	0	0	0	0	0	0	0	0	0	0
31	D&N Haveli and Daman & Diu+	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
32	Delhi	11	7	0	16	14	0	31	2	0	21	5	0	19	4	0	106	102	0
33	Jammu & Kashmir*	6	0	0	0	0	0	0	0	0	0	0	0	8	0	0	1	0	0
34	Ladakh	-	-	-	-	-	-	0	0	0	0	0	0	0	0	0	0	0	0
35	Lakshadweep	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
36	Puducherry	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0	0
	TOTAL UT(S)	**17**	**8**	**0**	**16**	**15**	**0**	**31**	**2**	**0**	**21**	**5**	**0**	**27**	**4**	**0**	**107**	**102**	**0**
	TOTAL (ALL INDIA)	**6229**	**1119**	**18**	**2539**	**1980**	**40**	**10395**	**1688**	**221**	**2332**	**2268**	**246**	**14007**	**1815**	**30**	**3503**	**2988**	**73**

Source: Crime in India. Note: '+' Combined data of erstwhile D&N Haveli UT and Daman & Diu UT during 2019; '*' Data of erstwhile Jammu & Kashmir State including Ladakh during 2019.